

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 891
ANSWERED ON 4TH DECEMBER, 2025**

TOLL COLLECTION ON SITAPUR TO LUCKNOW ROAD

891. SH. RAKESH RATHOR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether tolls are being continuously collected at the two toll plazas set up on the road from Sitapur to Lucknow in the State of Uttar Pradesh for nearly 20 years;

(b) If so, the period for which these toll plazas are likely to continue toll collection and their present legal status thereof,

(c) whether any concrete plan has been developed to address the problem of frequent traffic jams at these toll plazas due to understaffing, non-operation of all gates and frequent disputes arising from untrained and inappropriate behaviour of the appointed staff, if so, the details thereof, and

(d) if not, whether the Government proposes to undertake a comprehensive review of these toll plazas, ensuring regular inspections, grievance redressal and participation of local Member of Parliament?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (b) As per the provision of National Highways Fee (Determination of Rates and Collection) Rules, 2008, the user fee shall be leviable till the end of the concession period, and after the concession period is over, the fee shall be collected by the Government or the executing authority as per the fee specified under sub-rule (2) of rule 4 of National Highway Fee Rules, 2008 on the date of transfer of such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually.

In respect of a public funded project, the fee leviable shall continue to be collected for such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually in accordance with these Rules.

Presently, both the fee plazas from Sitapur to Lucknow are operating as per the provisions of the Concession Agreement and fee collection was commenced on 18.10.2011. User fees at these plazas will continue to be collected by the Concessionaire till the end of Concession period i.e. upto 20.06.2026 and thereafter these Fee Plazas will be transferred to Government and then user fee will be collected on behalf of Government and deposited in Consolidated Fund of India (CFI).

(c) to (d) These fee plazas are functioning properly and adequate number of toll staff are deployed to ensure smooth and unhindered traffic movement. Further, M/s. HLL Lifecare Ltd. has been engaged to impart training to fee plaza personnel on staff behavior, communication and professional conduct to minimize disputes and enhance user experience.
